GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:1560 ANSWERED ON:18.11.2010 PRODUCTION OF CRUDE OIL IN RAJASTHAN Kaswan Shri Ram Singh

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has found large reserves of Oil and Gas in Rajasthan;
- (b) if so, the details thereof and the areas in the State where reserves of Oil and Gas have been found and the amount of production of Oil and Gas in the year 2009-10 in those reserves and the percentage of production out of them likely to be recorded in Rajasthan; and
- (c) the amount and cost of production of crude oil per month in these reserves and the total share of Rajasthan in the production?

Answer

Minister of State in the Ministry of PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA)

(a) & (b) Under the PSC regime, large oil and gas discoveries have been made so far in two blocks in Rajasthan. While 15 discoveries have been made (12 oil and 3 gas) in the RJ-ON-90/1 block in the districts of Barmer & Jalor, and 2 gas discoveries have been made in the block RJ-ON/6 in the district of Jaisalmer

The commercial production of oil commenced from Mangala field in RJ-ON-90/1 block on 29.08.2009 and the oil and gas production from this block during 2009-10 was about 0.447 MMT (Million Metric Tons) of oil and 19.75. Million Cubic Meter of Gas respectively

As per the approved Field Development Plan, the cumulative oil production from RJ-ON-90/1 block is estimated to be about 65.7 MMT of oil (about 22% of in-Place oil reserves) and from the RJ-ON/6 field about 6.74 BCM (about 73% of In-place gas reserves) of gas over the field life.

(c) Under the PSC regime, the average crude oil production per month during 2009-10 from Mangala field was about 4,12,788 barrels and the average production cost of crude oil from this field is about US\$ 14.13 per bbl (excluding statutory levies), during 2009-10. Rajasthan Government will receive royalty on crude oil & gas produced and saved, Mining Lease Fees, taxes and other statutory levies as applicable.